

### FORM G

#### INVITATION FOR EXPRESSION OF INTEREST FOR M/S BHADRESHWAR VIDYUT PRIVATE LIMITED OPERATING IN THERMAL POWER SECTOR AT GUJARAT (Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

| RELEVANT PARTICULARS  |   |
|---|---|
| 1. Name of the corporate debtor along with PAN / CIN / LLP No.  | M/s Bhadreshwar Vidyut Private Limited<br>CIN: U4010TN2007GAT063283   |
| 2. Address of the registered office   | New No. 16, Old No. 41, Ground Floor, Thomas Nagar, Little Mount, Saidapet Chennai TN 600015 IN   |
| 3. URL of website   | Not Available   |
| 4. Details of place where majority of fixed assets are located  | Village Bhadreshwar, MUNDRA, Kutch, Gujarat - 370405  |
| 5. Installed capacity of main products /  | 2x150 MW coal-based power plant   |
| 6. Quantity and value of main products/ services sold in last financial year  | INR 208.27 Cr   |
| 7. Number of employees/workmen  | 50 Employees  |
| 8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at: | Google Drive Link:<br>https://drive.google.com/drive/folders/1d5xSunQ2ZTDS-ONNc2KcXileNop8s-to7usp=share_link<br>or kindly e-mail on <a href="mailto:cirp.bvpl@gmail.com">cirp.bvpl@gmail.com</a> to receive the same on email. |
| 9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at:  | 01-01-2023  |
| 10. Last date for receipt of expression of interest   | 11-01-2023  |
| 11. Date of issue of provisional list of prospective resolution applicants  | 16-01-2023  |
| 12. Last date for submission of objections to provisional list  | 16-01-2023  |
| 13. Process email id to submit EOI  | <a href="mailto:cirp.bvpl@gmail.com">cirp.bvpl@gmail.com</a>  |

Hitesh Goel Resolution Professional for Bhadreshwar Vidyut Private Limited  
Registration No.: IBB/IFA-001/PP-01405/2018-2019/1224  
Address - C4/1002 The Legend Apartments, Sector 57, Gurgaon, Haryana - 122011

Date : 17<sup>th</sup> December 2022  
Place : New Delhi

### AU SMALL FINANCE BANK LIMITED

(A Scheduled Commercial Bank)  
(CIN:L36911RJ1996PLC011381)

Regd. Office: 19-A, Dhuleshwar Garden, Ajmer Road, Jaipur - 302001

#### APPENDIX IV (SEE RULE 80) POSSESSION NOTICE (For Immovable Property)

Whereas, the undersigned being the Authorized Officer of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) under the "Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under Section 13(12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002, issued demand notice dated 16-Aug-22 calling upon the Borrower Dilipkumar Savabhai Vankar (Borrower), Smt. Hina Ben (Co-Borrower), (Loan Account No. L9001060115272534) to repay the amount mentioned in the notices being Rs. 13,12,920/- (Rs. Thirteen Lac Twelve Thousand Nine Hundred Twenty Only) a within 60 days from the date of receipt of the said notice.

The borrower/ mortgagor having failed to repay the amount, notice is hereby given to the borrower/ mortgagor and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under sub-section (4) of section 13 of Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the 12th day of December of the year 2022.

The borrower/ mortgagor in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the AU Small Finance Bank Limited (A Scheduled Commercial Bank) for an amount of Rs. 13,12,920/- (Rs. Thirteen Lac Twelve Thousand Nine Hundred Twenty Only) as on 12-Aug-22 and interest and expenses thereon until full payment.

The borrower's attention is invited to provisions of sub section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

#### Description of immovable properties

All That Part And Parcel Of Residential/Commercial Property Land / Building / Structure And Fixtures Property Situated At Gram Panchayat Property No. 335, Nandol, Gamtal, Bhiloda, Dist. Aravalli, Gujarat. Admeasuring 2500 Sq. Ft. Owned by Dilipkumar Savabhai Vankar

East: House Of Garthari Padar, West: Road & House Of Vankar Ratnabhai Punjabhai, North: House Of Vankar Jivabhai Rupabhai, South: House Of Vankar Kanabhai Rupabhai

Date : 12/Dec/2022  
Place : Aravalli, Gujarat  
Authorized Officer  
AU Small Finance Bank Limited

### RATNAMANI METALS & TUBES LTD.

Regd. Office: 17, Rajmuga Society, Narapura, Char Rasta, Anjar Road, Narapura, Ahmedabad-380013. Tel No: 079-29691200, E-mail: [investor@ratnamani.com](mailto:investor@ratnamani.com), Website: [www.ratnamani.com](http://www.ratnamani.com), CIN: L7010GJ1983PLC006463

#### NOTICE FOR LOSS OF SHARE CERTIFICATES

Notice is hereby given that the Certificate holder of the under mentioned Equity Shares of our Company "RATNAMANI METALS & TUBES LTD." / Registered Company (hereinafter referred to as "Company") has been reported to be lost / misplaced and the holders of the said Shares have applied to the Company for issue of duplicate share certificates in lieu thereof.

| Sl. No. | Name of the Shareholder                              | Face Value | No. of Shares | Certificate No. | Issue Date        |
|---------|--|------------|---------------|-----------------|-------------------|
| 1       | SHANTHI HEDA   | (INR)      | 300           | 29988 - 29988   | 4588701 - 4588800 |
| 2       | RUPAL JAYSH SHARADALAL JAYESH CHANDRABANT SHARADALAL | (INR)      | 300           | 30648 - 30648   | 1064701 - 1064800 |
| 3       | JAYESH C SHARADALAL                                  | (INR)      | 300           | 23410 - 23410   | 3949001 - 3949100 |

Any person having claim / objection in respect of the said shares, should communicate to the Company at the above mentioned Registered Office of the Company within 15 days from the date of this advertisement, else the Company will proceed to issue duplicate share certificate(s) after the expiry of 15 (Fifteen) days.

FOR: RATNAMANI METALS & TUBES LTD.  
ANIL MALHOTRA  
COMPANY SECRETARY

#### DEMAND NOTICE

Under Section 13(2) of the Securitization And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act) read with Rule 3(1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules), in exercise of powers conferred under Section 13(2) of the said Act read with Rule 3 of the said Rules, the Authorized Officer of IFL Home Finance Ltd. (IFL HFL) (Formerly known as India Inflow Home Finance Ltd.) has issued Demand Notice under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice is hereby given to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

| Name of the Borrower(s)/Guarantor(s)  | Demand Notice Date & Amount   | Description of Secured asset (Immovable property)  |
|---|---|--|
| Mr. Vishal Bharatbhai Patel, Mrs. Dipakaben Vishvakumar Patel (Prospect No 855727 and 920136) | 13-Dec-2022 is Prospect No. 855727 ₹ 9,48,801.00/- (Rupees Nine Lakh Forty Eight Thousand Eight Hundred One Only) and Prospect No. 920136 ₹ 2,52,930.00/- (Rupees Two Lakh Fifty Two Thousand Nine Hundred Thirty Only) | All that piece and parcel of the property being : Flat - H-304, Vrundavan Vihar, Carpet area admeasuring 480 Sq. Ft. Super Built-up area admeasuring 840 Sq. Ft. (Carpet Area), Gujarat Housing Board EWS II, Opp. R.A.F. Camp, 200/F Ring Road, Vasral, Ahmedabad, 382415, Gujarat, India |
| Mrs. Yogiben Sindi, Mr. Bharat Bhai, Ms. Yogita Ben, Vegetables (Prospect No IL10185889)      | 13-Dec-2022 is ₹ 2,55,303.00/- (Rupees Two Lakh Fifty Five Thousand Three Hundred Three Only)   | All that piece and parcel of the property being : Flat No. D-103, admeasuring 324 Sq. Ft. (Carpet Area), Gujarat Housing Board EWS II, 2 Halbhaji, Near Vivekanand Nagar, Hathyan, Ahmedabad, Gujarat, India   |

If the said Borrower fail to make payment to IFL HFL as aforesaid, IFL HFL may proceed against the above secured assets under section 13(4) of the said Act, and the applicable is entirely at the risks, costs and consequences of the Borrowers. For further details please contact to Authorized Officer at Branch Office : Ahmedabad Commerce House, 4th Floor, Commerce House 4, Nr. Shell Petrol Pump, Anandnagar Road, Pralhadnagar, Ahmedabad - 380051 or Corporate Office : IFL Tower, Plot No. 98, Udyog Vihar, Ph-IV Gurgaon, Haryana.

Place : Gujarat, Date : 17/12/2022  
Sd/- Authorized Officer, For IFL Home Finance Ltd.

#### E-AUCTION SALE NOTICE UNDER IBC 2016

### SHREE RAGHUVANSHI FIBERS PRIVATE LIMITED (In Liquidation)

Public notice is hereby given by the Liquidator appointed by the Hon'ble NCLT Bench Ahmedabad vide order dated 30.08.2022 for sale of the assets of the corporate debtor M/s SHREE RAGHUVANSHI FIBERS PVT LTD (In Liquidation) in a slump sale. The sale will be done by the undersigned through e-auction platform at the web portal of <https://ncltauction.auctioneer.net>.

| Description for sale   | Date of e-auction                    | Last date for Submission of Eligibility Documents | Last date of deposit of EMD | Reserve price (In Rs.)                             | EMD (In Rs.) |
|--|--------------------------------------|---|-----------------------------|--|--------------|
| Sale of the assets of the corporate debtor in a slump sale (situated at Rajkot-Gondal Highway) | 09.01.2023 (From 2:30 PM to 4:00 PM) | 31.12.2022  | 07.01.2023 (Before 5 PM)    | 9,45,00,000/- (Bid Incremental value Rs. 5,00,000) | 94,50,000/-  |

**Terms and Condition of the E-auction are as under:**

- E-Auction sale will be conducted on "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" and "WITHOUT RECOURSE BASIS" only and as such, the E-auction sale will be without any kind of warrants, warranties and indemnities.
- E-Auction sale will be conducted through approved e-auction service provider M/S procurement Technologies Limited (Auction Tiger).
- E-auction sale will be subject to detail terms and conditions of the sale as mentioned in E-auction Process Information Document which is available on request to the Liquidator at Email - [liquidation.raghuvanshi@gmail.com](mailto:liquidation.raghuvanshi@gmail.com).
- The intending bidders are required to deposit EMD amount either through NEFT/RTGS/DD in the favour of "THE LIQUIDATION ACCOUNT OF SHREE RAGHUVANSHI FIBERS PRIVATE LIMITED", Current Account No:77970200002434, Bank of Baroda, Polytechnic Ambawadi Branch Ahmedabad, and IFSC CODE: BARB0VJAMBW.

**Jaykumar Pesumari Ariani**  
Liquidator of Shree Raghuvanshi Fibers Private Limited  
Reg. No.: IBB/IFA-001/PP-P01582/2018-2019/12443  
AFA No: AA1/12443/02/301123/104979 Valid till 30/11/23  
Comm. Address: 215-16, Century Centre, Kania Street Vikas Gruh Road, Rajkot 360002  
Date : - 17/12/2022  
Place : Rajkot

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### Bandhan Bank

Regional Office: Netaji Marg, Nr. Mithakhali Six Roads, Ellisbridge, Ahmedabad-6. Phone: + 91-79-26421671-75

#### Demand Notice to Borrowers

The under mentioned account turned into N.P.A and demand notice is issued by Bandhan Bank Ltd. to the following borrower(s) under sec.13(2) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act (The Act), 2002 which was returned unserved. Hence, this notice is issued to you all and public at large through publication.

| Name of borrower(s), Loan Account No.                                      | Description of mortgaged property (Secured Asset)   | Date of Demand Notice/ Date of NPA | O/S Amount as on Date of Demand Notice | Date of Pasting of Notice |
|--|---|------------------------------------|--|---------------------------|
| Mr. Arunkumar Manilal Raval<br>Mrs. Kalpanaben Arunkumar Raval<br>102/6900 | All that piece and parcel of the immovable property admeasuring about 84.00 square meter, Gamtal-59, Property No. 118, At Vasana, Ta. Khedbrahma, Dist Sabarkantha, Gujarat- 383255 situated and bounded by: North: After leaving road there is House of Raval Kalidas Nanjibhai, East: After leaving road there is House of Patel Kodarbhaji Mojabhai, West: House of Suthar Motiram Nathuram, South: House of Patel Shamalbhai Kodarbhaji | 30.11.2022/<br>03.06.2022          | Rs. 1,79,690.10                        | 13.12.2022                |

Demand made against you through this notice to repay to the Bank dues mentioned against your name with interest, costs and charges within 60 days from the date hereof, failing which the Bank will further proceed to take steps u/s 13(4) of the SARFAESI Act. The borrowers' mortgagors' attention is invited to the provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

Place: Khedbrahma  
Date: 17/12/2022

Authorized Officer  
Bandhan Bank Limited

### Bank of Baroda

New Cloth Market Branch : Mahipatram Roopram Ashram Bldg., O/s Raipur Gate, Ahmedabad - 380 022, Gujarat, India. Phone: 91-079-25453728 (D) 25453948 (G) Fax: 91-079-25453728 E-mail: [newclo@bankofbaroda.com](mailto:newclo@bankofbaroda.com) Web: [www.bankofbaroda.com](http://www.bankofbaroda.com)

#### NOTICE TO BORROWER

(UNDER SUB-SECTION (2) OF SECTION 13 OF THE SARFAESI ACT, 2002)

To,

M/s. AMBICA ENTERPRISE - Proprietor: Mr Mahesh Harji Rabari

1. 261, Subh Industrial Estate, Nr Zaveri Industrial Estate, Kathwada, Ahmedabad - 382430  
2. Shed No 37, Dwarakesh Industrial Estate, Opp Suryam Palza, Odhav Ring Road, Odhav, Ahmedabad - 382415

Mr Mahesh Harji Rabari - Proprietor: M/s AMBICA ENTERPRISE  
151, Rabari Vasahat, Nr Ranchodji Mandir, Odhav, Ahmedabad - 382415

Dear Sirs,

Re: Credit facilities with our New Cloth market, Ahmedabad Branch

1. We refer to letter No. BOB/ADV/18-2019 dated 14.08.2018 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities for providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

| Nature and type of facility   | Limit (Rs.) In lakhs | Rate of Interest                  | O/s as on 12.12.2022 (inclusive of Un applied + un serviced + Penal interest up to 11.12.2022)                  | Security agreement with brief description of securities (please mention the details of security agreements and details of mortgaged property including total area and boundaries)   |
|---|----------------------|-----------------------------------|---|---|
| 1.Term Loan (ROI at the time of sanction @9.00% (0.25% S.P.) at the time of Sanction)<br>A/c no. 10020600000982 | 70.00                | 10.65% p.a. Present Rate of intt. | 22,54,254.51 (O/s. Rs.21,37,357.04+ un applied interest @10.65% Rs.97,224.04 + penal interest @2% Rs.19,673.43) | 1. Composite hypothecation dated 21.08.2018 of various machineries:<br>a) S S Tube Mfg Mill size<br>b) Spot welding machine<br>c) Moulds set suitable<br>d) Power press cap 30 Ton and 50 Ton<br>Total value as per invoice Rs.9369200/-<br>2. Composite hypothecation of stock dated 21.08.2018 like SS basket, SS fruit trolley, SS utensil tokra, SS shoe rack, steel roller/pipes etc.<br>3. Equitable mortgage of immovable property: All that piece or parcel of immovable property baring plot/shed no 37, admeasuring 82.64 sq.mtrs. (which include proportionate undivided share in the land of road, common plot etc.) together with construction of shed admeasuring 75.23 sq. mtrs. Standing thereon in the scheme known as "Dwarakesh Industrial Estate", situated on the land bearing survey no 93/2+3, being allotted Final Plot no 20 of Town Planning Scheme no.3 admeasuring 5970 sq.mtrs. of village Odhav, Taluka Odhav in the Registration District Ahmedabad and Sub-District Ahmedabad -7 (Odhav) belonging to Mr Mahesh Harjibhai Rabari:-<br>East: By 9 mtrs wide road, West: By Plot no 7,<br>North: By Plot no 36, South: By Plot No 1,2,3 |
| <b>Total</b>  |                      |                                   |   |   |

2. In the letter of acknowledgment of debt dated 26.07.2021 you have acknowledged your liability to the Bank to the tune of Rs. 28,83,676.59 as on 25.07.2021 (date). The out standings stated above include further drawings and interest up to 11.12.2022.

3. As you are aware, that your the interest and/or installments of principle remained overdue for a period of more than 90 days in respect of term loan facility.

4. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on 22.07.2022 in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating Rs.22,54,254.51 (Rupees Twenty two lakhs fifty four thousand two hundred fifty four and paise fifty one) as stated in para 1 above plus other charges, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13 (13) of the said Act, is an offence punishable under section 29 of the Act.

8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered by you, at any time before the date of publication of notice for public auction/ inviting quotations/ tender/ private treaty. Please note that after publication of the notice as above, your right to redeem the secured assets will not be available.

9. Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Place: Ahmedabad  
Date: 12.12.2022

Yours faithfully,  
Chief Manager & Authorized Officer

### PNB Housing Finance Limited

#### E-AUCTION SALE NOTICE OF IMMOVABLE PROPERTY (IES)

E-Auction-Sale Notice for Sale of Immovable Assets Under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 8(f) of the Security Interest (Enforcement) Rules, 2002)

Registered Office: - 9th Floor, Antriksh Bhawan, 22 Kasturba Gandhi Marg, New Delhi-110001, Phones:-011-23357171, 23357172, 23705414, Web: - [www.pnbhousing.com](http://www.pnbhousing.com)  
Vadodara Office At: PNB Housing Finance Ltd. 331, Third Floor, Trivya Complex, Natu Bhai Circle, Vadodara, Gujarat - 390007. AHMEDABAD Office At: PNB Housing Finance Limited, 2nd Floor, Part I, Megha House, Opp. Kolak Bank, Mithakhali Law Garden Road, Ellisbridge, Ahmedabad, Gujarat - 380006. Surat - Adajan Office At: PNB Housing Finance Ltd. 305-306, 2nd Floor, Titanium Square, Adajan Char Rasta, Adajan, Surat, Gujarat - 395009. Rajkot Office At: PNB Housing Finance Limited, 404-406, Fourth Floor, Kings Plaza, Astron Chowk, Rajkot, Gujarat - 360001

Notice is hereby given to the public in general and in particular to the borrower(s) and guarantor(s) indicated in Column no-A that the below described immovable property (ies) in Column no-D mortgaged/charged to the Secured Creditor, the constructive/Physical Possession of which has been taken (as described in Column no-C) by the authorized Officer of M/s PNB Housing Finance Limited/Secured Creditor, will be sold on "AS IS WHERE IS, AS IS WHAT IS AND WHATEVER THERE IS BASIS" (as per the details mentioned below).

Notice is hereby given to borrower(s)/mortgagor(s)/Legal Heirs, Legal Representative, (whether Known or Unknown), executor(s), administrator(s), successor(s), assignee(s) of the respective borrowers' mortgagor(s) (since deceased) as the case may be indicated in Column no-A under Rule-8(f) & 9 of the Security Interest Enforcement Rules, 2002 amended as on date.

For detailed terms and conditions of the sale, please refer to the link provided in M/s PNB Housing Finance Limited/Secured Creditor's website i.e. [www.pnbhousing.com](http://www.pnbhousing.com).

| Loan No., Name of the Borrower/Co-Borrower/Guarantor(s)/Legal heirs (A)   | Demand Amount & Date (B)       | Nature of Possession (C) | Description of the Properties Mortgaged (D)  | Reserve Price (RP) (E)   | EMD (10% of RP) (F)  | Last Date of Submission of Bid (G)        | Bid Incremental Rate (H) | Inspection Date & Time (I)            | Date of Auction & Time (J)           | Known Encumbrances/ Court Cases if any (K) |
|---|--------------------------------|--------------------------|--|--|--|---|--------------------------|---------------------------------------|--------------------------------------|--|
| HOU/AHM/0816/421581<br>B.O. VADODARA<br>Avantikaben Bhagvatibhai Thakkar & Arpitaben C Thakkar, Bhagvatibhai Thakkar, Chetankumar B Thakkar | Rs. 49,44,409.44 & 08-04-2021  | Physical Possession      | 2+2BHK Joint Residential Flats Situated At Flat No 103/104, Tower 5, Lakh Residency, Near Bhrahmakumari Attarda-Padra Road, Vadodara, Gujarat, India, 390012. Built Up: 1677.95Sqft (838.95 Sqft Each Flat). | Rs. 34,66,000.00<br>Rupees Thirty Four Lakh Sixty Six Thousand Only          | Rs. 3,46,600.00<br>Rupees Three Lakh Forty Six Thousand Six Hundred Only | 29-12-2022<br>Time : 10:30 am to 05:30 pm | Rs. 10,000/-             | 22-12-2022<br>at 10:30 AM to 05:00 PM | 31-12-2022<br>at 11:00 AM to 2:30 PM | NA   |
| NHL/AHM/0816/309005<br>B.O. AHMEDABAD<br>Girish Bhagwandas Sukhwani & Bhagwandas Vishandas Sukhwani   | Rs. 1436728.78 & 02-08-2019    | Physical Possession      | A 304, Sumel 7 Soni Ni Chali Bapunagar, Ahmedabad, Gujarat-382726,Ahmedabad, India. Built Up:436 Sqft.   | Rs. 15,01,000.00<br>Rupees Fifteen Lakh Sixty One Thousand Only              | Rs. 1,50,100.00<br>Rupees One Lakh Fifty Thousand Only                   | 29-12-2022<br>Time : 10:30 am to 05:30 pm | Rs. 10,000/-             | 22-12-2022<br>at 10:30 AM to 05:00 PM | 31-12-2022<br>at 11:00 AM to 2:30 PM | NA   |
| HOU/SRT/0916/317264<br>B.O. SURAT<br>Omprakash Madanlal Jangid & Rekha Omprakash Jangid   | Rs. 1901172.13 & 17-06-2019    | Physical Possession      | 204.0.2ND Floor Block E, Varday Heights, Near Mansarovar, Godadara-Devadh Road, Godadara, Block No: 62, Flt No: 03, Op No: 03, To Scheme: 69, Surat, Gujarat, India-395003                                   | Rs. 14,56,000.00<br>Rupees Fourteen Lakh Fifty Six Thousand Six Hundred Only | Rs. 1,45,600.00<br>Rupees One Lakh Forty Five Thousand Six Hundred Only  | 29-12-2022<br>Time : 10:30 am to 05:30 pm | Rs. 10,000/-             | 22-12-2022<br>at 10:30 AM to 05:00 PM | 31-12-2022<br>at 11:00 AM to 2:30 PM | NA   |
| NHL/VA/0516/284979<br>B.O. VADODARA<br>Nai Ashokbhai K & Khemabhai Nai  | Rs. 16,58,797.05/ & 08-04-2021 | Physical Possession      | Basement Office Situated At B, 2, Shiv Rajni Apartment, Near Harinaragar Water Tank, Gotry Road, Vadodara, Gujarat, India, 391101- Built Up Area Is 475Sqft & Carpet Area 431 Sqft                           | Rs. 10,63,000.00<br>Rupees Ten Lakh Sixty Three Thousand Only                | Rs. 1,06,300.00<br>Rupees One Lakh Six Thousand Three Hundred Only       | 29-12-2022<br>Time : 10:30 am to 05:30 pm | Rs. 10,000/-             | 22-12-2022<br>at 10:30 AM to 05:00 PM | 31-12-2022<br>at 11:00 AM to 2:30 PM | NA   |
| HOU/SRT/0714/407067<br>B.O. SURAT<br>Dilipbhai Kalubhai Radadiya & Muktabhai Kalubhai Radadiya  | Rs. 1268280.28 & 18-12-2019    | Physical Possession      | Plot No 281, (As Per Plat Plot No 281 Paikae And 282 Paikae), Shree Krishna Sai Residency Vibhag 1, Opp Omkar Row House, Nr Ramvatika, Velanja-Sayan Road, Velanja, Surat, Gujarat, India, 394150            | Rs. 9,77,000.00<br>Rupees Nine Lakh Seventy Seven Thousand Only              | Rs. 97,700.00<br>Rupees Ninety Seven Thousand Only                       | 29-12-2022<br>Time : 10:30 am to 05:30 pm | Rs. 10,000/-             | 22-12-2022<br>at 10:30 AM to 05:00 PM | 31-12-2022<br>at 11:00 AM to 2:30 PM | NA   |
| HOU/AHM/1217/463004<br>B.O. AHMEDABAD<br>Abhishek Shrivastav & Shubha Shrivastav  | Rs. 1383385.59 & 15-06-2019    | Physical Possession      | A/405,Navyjan Flats, Nr Asopalav,Navijvan,Bh Midco Vaiva,Vaiva,Ahmedabad,Gujara -382440,Ahmedabad,India. Built Up:740 Sqft   | Rs. 9,69,000.00<br>Rupees Nine Lakh Sixty Nine Thousand Only                 | Rs. 97,900.00<br>Rupees Ninety Seven Thousand Only                       | 29-12-2022<br>Time : 10:30 am to 05:30 pm | Rs. 10,000/-             | 22-12-2022<br>at 10:30 AM to 05:00 PM | 31-12-2022<br>at 11:00 AM to 2:30 PM | NA   |
| HOU/AHM/1016/325885<br>B.O. AHMEDABAD<br>Pravinbhai S Patel & Minaxiben Pravinbhai Patel  | Rs. 1396103 & 14-07-2017       | Physical Possession      | Flat No 403, Kanan Apartment, 4Th Floor, Nr Umiya Medical Store, Nr Vandan Avenue, Ahmedabad, Gujarat, India, 382721   | Rs. 9,45,000.00<br>Rupees Nine Lakh Forty Five Thousand Only                 | Rs. 94,500.00<br>Rupees Ninety Four Thousand Five Hundred Only           | 29-12-2022<br>Time : 10:30 am to 05:30 pm | Rs. 10,000/-             | 22-12-2022<br>at 10:30 AM to 05:00 PM | 31-12-2022<br>at 11:00 AM to 2:30 PM | NA   |
| HOU/AHM/1016/325885<br>B.O. AHMEDABAD<br>Pravinbhai S Patel & Minaxiben Pravinbhai Patel  | Rs. 1396103 & 14-07-2017       | Physical Possession      | Flat No 403, Kanan Apartment, 4Th Floor, Nr Umiya Medical Store, Nr Vandan Avenue, Ahmedabad, Gujarat, India, 382721   | Rs. 6,74,000.00<br>Rupees Six Lakh Seventy Four Thousand Only                | Rs. 67,400.00<br>Rupees Sixty Seven Thousand Four Hundred Only           | 29-12-2022<br>Time : 10:30 am to 05:30 pm | Rs. 10,000/-             | 22-12-2022<br>at 10:30 AM to 05:00 PM | 31-12-2022<br>at 11:00 AM to 2:30 PM | NA   |

\*Together with the further interest @18% p.a. as applicable, incidental expenses, cost charges etc. incurred up to the date of payment and/or realization thereof. \*\* To the best knowledge and information of the authorized Officer of PNB Housing Finance Limited, there are no other encumbrances/ claims in respect of above mentioned immovable/secured assets except what is disclosed in the column no-K. Further such encumbrances to be catered/paid by the successful purchaser/bidder at his/her end. The prospective purchaser(s)/bidders are requested to independently ascertain the veracity of the mentioned encumbrances.

- As on date, there is no order restraining and/or court injunction PNBHFL/the authorized Officer of PNBHFL from selling, alienating and/or disposing of the above immovable properties/secured assets.
- The prospective purchaser/bidder and interested parties may independently take the inspection of the pleading in the proceedings/orders passed etc. if any, stated in column no-K. Including but not limited to the title of the documents of the title pertaining thereto available with the PNBHFL and satisfy themselves in all respects prior to submitting tender/bid application form or making Offer(s). The bidder(s) has to sign the terms and conditions of this auction along with the Bid Form.
- Please note that in terms of Rule 9(3) of the Security Interest (Enforcement) Rules, 2002, the bidder(s)/the purchaser is legally bound to deposit 25% of the amount of sale price, (inclusive of earnest money, if any, deposited) on the same day or not later than next working day. The sale may be confirmed in favour of (bidder's) only after receipt of 25% of the sale price by the secured creditor in accordance with Rule 9(2) of the Security Interest (Enforcement) Rules, 2002. The remaining 75% of the sale consideration amount has to be deposited by the purchaser within 15 days' from the date of acknowledgement of sale confirmation letter and in default of such deposit, the property/secured asset shall be resold.
- M/s. CI India Private Limited may be assisting the Authorized Officer in conducting sale through an e-auction having its corporate office at Plot No.68, 3rd Floor, Sector 44, Gurgaon, Haryana 122003 Website- [www.banknewallians.com](http://www.banknewallians.com). For any assistance related to inspection of the property or obtaining the Bid Documents and for any other query or for registration, you may to co-ordinate with Mr. SUHAG SUDHAKARBAHAI JOSHI Contact Number +91 9093486666 is authorized person of PNBHFL or refer to [www.pnbhousing.com](http://www.pnbhousing.com)

Place : GUJARAT, Dated : 17-12-2022  
Authorized Officer, M/s PNB Housing Finance Limited

